

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 24.01.2013**

The meeting No.42/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 24.01.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting Nos.41/AM-13, dated 17.01.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 17.01.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.42/AM-13 dated 24.01.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 42/84-ALC3/2012

**MEETING DATE** : 24.01.2013

	<b>Case No.:5/42/84-ALC3/2012</b>	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date:42/84-ALC3/2012 24.01.2013	<b>Status:</b> <b>Approved</b>
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Blankets made out by using 2/38 and 1/16 Polyester Acrylic 80:20 yarn in the ratio of 1:1 of the imported material	47,607.400 Kgs.	2/38 Polyester Acrylic 80:20 blended yarn with+/- 10% tolerance	24,994 Kgs.
			1/16 Polyester Acrylic 80:20 blended yarn with+/- 10% tolerance	24,994 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:2/42/84-ALC3/2012**

Party Name: RENFRO INDIA PRIVATE LIMITED

Meet No/Date:42/84-ALC3/2012  
24.01.2013

**Status:**  
**Approved**

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per justification & sample given by applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Knitted socks made of Wool, Nylon, Elastane/ Polyester (Net weight of Wool = 4016.167 Kgs., Nylon = 365.267 Kgs., Elastane/Polyester = 8.844	4390.270 Kgs.	Wool yarn	4257.00 Kgs. (including 6% wastage)
			Nylon yarn	387.00 Kgs. (including 6%

	Kgs.)		wastage)
		Polyester yarn	9.370 Kgs. Kgs. (including 6% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

3	<b>Case No.:1/42/84-ALC3/2012</b>	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:42/84-ALC3/2012 24.01.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00381/AM13/	RLA File :04/24/040/00197/AM13/	Lic.No/Date:0410141716 11.12.2012	Defer Date: 21.02.2013
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the following information/details in support of their proposal:-</p> <ul style="list-style-type: none"> <li>i) Detail specification, GSM and dimension of export and import items.</li> <li>ii) Manufacturing process indicating stage-wise wastage of major inputs with complete calculation of requirement of inputs for manufacture of each export item.</li> <li>iii) Consumption of all the inputs with corresponding production of export items for the three years duly certified by concerned Central Excise/Chartered Accountant.</li> <li>iv) The sizes of export products and calculation for requirement of inputs for each export product.</li> <li>v) Input and indigenous content in each export product separately.</li> </ul> <p>Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 21.02.2013.</p>			

	<b>Case No.:4/42/84-ALC3/2012</b>	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date:42/84-ALC3/2012 24.01.2013	<b>Status:</b> <b>Approved</b>
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4	HQ File :01/84/050/00384/AM13/	RLA File :07/24/040/00371/AM13/	Lic.No/Date:0710092629 20.12.2012	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-			
	S.No.	Export Product	Export Quantity	Import item
	1.	100% Throws made out by using 100% Acrylic worsted spun yarn	80,520 Kgs.	100% Acrylic worsted spun yarn
				Quantity allowed 84,546 Kgs. (Including 5% wastage)
	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

5	Case No.:6/42/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:42/84-ALC3/2012 24.01.2013	Status: Deferred
	HQ File :01/84/050/00386/AM13/	RLA File :03/95/040/00648/AM13/	Lic.No/Date:0310718052 24.12.2012	Defer Date: 21.02.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 21.02.2013.			

	Case No.:3/42/84-ALC3/2012	Party Name: SRF LIMITED	Meet No/Date:42/84-ALC3/2012 24.01.2013	Status: Approved
	HQ File :01/84/050/00383/AM13/	RLA File :04/24/040/00192/AM13/	Lic.No/Date:0410142076 27.12.2012	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-			
	S.No.	Export Product	Export	Import item
				Quantity

6			Quantity		allowed
1.	Polyester Tyre Cord fabric (DIPPED)	80,000 Kgs.	Polyester Chips (For industrial yarn)	87,305 Kgs.	
			Olbo Plast	695 Kgs.	
			V.P. Latex	5200 Kgs.	
			Spin finish oil	720 Kgs.	
			Gril bond grade: 1701/6-50%	400 Kgs.	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## MANUAL AGENDA CASES

(7)

Case No.679	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 42/AM-13, dt. 24.01.2013	File No.01/84/162/434/AM-13/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0510302443 dated 15.09.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM and measurement of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester dyed fabric, GSM-90+/-10%, Style No.H22316	1 pcs.	100% Polyester dyed fabric, GSM-90+/-10%	1.52 Sq. meter per piece
2.	Ladies Top made of 100% Polyester dyed fabric, GSM-81+/-10%, Style No.H22338	1 pcs.	100% Polyester dyed fabric, GSM-81+/-10%	1.42 Sq. meter per piece
3.	Ladies Top made of 100% Polyester printed fabric, GSM-	1 pcs.	100% Polyester printed fabric, GSM-52+/-10%	1.25 Sq. meter per piece

	52+/-10%, Style No. 00288843			
4.	Girls Top made of 100% Polyester dyed fabric, GSM-110+/-10%, Style No. JSW12HSH04	1 pcs.	100% Polyester dyed fabric, GSM-110+/-10%	1.10 Sq. meter per piece
5.	Ladies Top made of 100% Polyester dyed fabric, GSM-53+/-10%, Style No. 1005787	1 pcs.	100% Polyester dyed fabric, GSM-53+/-10%	2.43 Sq. meter per piece
6.	Girls Skirt made of 100% Polyester knitted printed fabric, GSM-40+/-10%, Style No.CX8 7108725	1 pcs.	100% Polyester knitted printed fabric, GSM-40+/-10%	2.54 Sq. meter per piece
7.	Girls Skirt made of 100% Polyester knitted printed fabric, GSM-40+/-10%, Style No.CT8 7108732	1 pcs.	100% Polyester knitted printed fabric, GSM-40+/-10%	1.53 Sq. meter per piece
8.	Ladies Scarves made of 100% Cotton printed fabric, GSM-126+/-10%, Style No. MX24H21	1 pcs.	100% Cotton printed fabric, GSM-126+/-10%	1.70 Sq. meter per piece
9.	Ladies Blouse made of 100% Polyester printed fabric, GSM-85+/-10%, Style No.00291111	1 pcs.	100% Polyester printed fabric, GSM-85+/-10%	2.74 Sq. meter per piece
10.	Ladies Top made of 100% Polyester printed fabric, GSM-95+/-10%, Style No. 122CC1F011	1 pcs.	100% Polyester printed fabric, GSM-95+/-10%	1.55 Sq. meter per piece
11.	Ladies Camisole made of 100% Cotton Denim printed fabric,	1 pcs.	100% Cotton Denim printed fabric, GSM-149+/-	0.81 Sq. meter per piece

	GSM-149+/-10%, Style No. 75276		10%	
12.	Ladies Top made of 99% Polyester 1% Lurex dyed fabric, GSM-54+/-10%, Style No. 113-303	1 pcs.	99% Polyester 1% Lurex dyed fabric, GSM-54+/-10%	2.12 Sq. meter per piece
13.	Girls Rompers made of 100% Cotton Denim printed fabric, GSM-149+/-10%, Style No. JSS13CPS51	1 pcs.	100% Cotton Denim printed fabric, GSM-149+/-10%	1.43 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(8)

Case No.680	M/s C.I.L. Textiles Pvt. Ltd., Indore
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/316/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.1110026261 dated 28.11.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the following information/details in support of their proposal:-

- i) To indicate thickness and sizes of export items.
- ii) Justification of inclusion of two additional items in comparison to last Advance Authorization.
- iii) Specification/sizes of Paulownia wood frame and Cord.
- iv) Consumption of all inputs with corresponding production of export item duly certified by Chartered Accountant.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 21.02.2013.



(9)

Case No.681	M/s Apsara Silks, Bangalore
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/259/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0710090679 dated 12.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and examined the sample provided by the applicant firm. The Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case by allowing 4% wastage on weight basis in each category.

The GSM should match in both import and export.

The R.A. to call for the declaration from the applicant firm regarding weight of export and import item in each category and allow import quantity with 4% wastage on export quantity on weight basis.

(10)

Case No.682	M/s Antique Non-woven Pvt. Ltd., Vadodara
NC 42/AM-13, dt. 24.01.2013	File No.01/84/162/254/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.2410037440 dated 21.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Non-woven fabric	50,000 Kgs.	PP Granules	50,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



(11)

Case No.683	M/s Sunrise Silk Udyog, Bangalore
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/416/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0710086056 dated 06.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Natural Silk Madeups (Scarves-printed) made out of 100% Natural Silk Fabrics, GSM-33-100 with Plus or minus 10% variation	1000 Kgs.	100% Natural Silk Fabrics, GSM-33-100 with Plus or minus 10% variation, Fabric width-44"	1020 Kgs. (including 2% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No.684	M/s Masturlal Fabrichem Pvt. Ltd., Mumbai
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/316/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310610408 dated 11.01.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Filter Bags made out of Polyester non-woven needle felt, GSM-540	11,000 Sq. meter.	Polyester non-woven needle felt, GSM-540	11,220 Sq. meter (including 2% wastage on weight basis)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.685	M/s SRF Ltd.
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/305/AM-12/DES-V
Ratification of input output norms in respect Advance Authorization No. 0410130299 dated 15.11.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for increase of quantity of Grill Bond grade 1701/6.50% for export of Polyester Tyre – Cord fabric (Dipped) from 5.00 Kgs./M.T. to 29 Kgs./M.T. The Committee noticed that quantity was allowed taking in cue from SION A-2398. The applicant firm has given some clarification on the subject. However, the applicant firm has not furnished the following information/details in support of their proposal:-

- i) Complete manufacturing process indicating calculation for quantity of Grill Bond required in the manufacturing of export items.
- ii) Function/use with justification of higher quantity of Grill Bond in the export product and also effect of using higher quantity in export product.
- iii) Consumption of all the raw materials (including Grill Bond) with corresponding production of export item duly certified by Central Excise or Chartered Accountant for the last three years.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for

consideration of the proposal. The case stands for re-listing on 21.02.2013.

(14)

Case No.686	M/s SRF Ltd.
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/233/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0410139005 dated 22.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for increase of quantity of Grill Bond grade 1701/6.50% for export of Polyester Tyre – Cord fabric (Dipped) from 5.00 Kgs./M.T. to 29 Kgs./M.T. The Committee noticed that quantity was allowed taking in cue from SION A-2398. The applicant firm has given some clarification on the subject. However, the applicant firm has not furnished the following information/details in support of their proposal:-

- i) Complete manufacturing process indicating calculation for quantity of Grill Bond required in the manufacturing of export items.
- ii) Function/use with justification of higher quantity of Grill Bond in the export product and also effect of using higher quantity in export product.
- iii) Consumption of all the raw materials (including Grill Bond) with corresponding production of export item duly certified by Central Excise or Chartered Accountant for the last three years.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 21.02.2013.

(15)

Case No.687	M/s SRF Ltd.
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/394/AM-12/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0410134196 dated 29.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for increase of quantity of Grill Bond grade 1701/6.50% for export of Polyester Tyre – Cord fabric (Dipped) from 5.00 Kgs./M.T. to 29 Kgs./M.T. The Committee noticed that quantity was allowed taking in cue from SION A-2398. The applicant firm has given some clarification on the subject. However, the applicant firm has not furnished the following information/details in support of their proposal:-

- i) Complete manufacturing process indicating calculation for quantity of Grill Bond required in the manufacturing of export items.
- ii) Function/use with justification of higher quantity of Grill Bond in the export product and also effect of using higher quantity in export product.
- iii) Consumption of all the raw materials (including Grill Bond) with corresponding production of export item duly certified by Central Excise or Chartered Accountant for the last three years.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 21.02.2013.

(16)

Case No.688	M/s SRF Ltd.
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/237/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0410139336 dated 30.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for increase of quantity of Grill Bond grade 1701/6.50% for export of Polyester Tyre – Cord fabric (Dipped) from 5.00 Kgs./M.T. to 29 Kgs./M.T. The Committee noticed that quantity was allowed taking in cue from SION A-2398. The applicant firm

has given some clarification on the subject. However, the applicant firm has not furnished the following information/details in support of their proposal:-

- i) Complete manufacturing process indicating calculation for quantity of Grill Bond required in the manufacturing of export items.
- ii) Function/use with justification of higher quantity of Grill Bond in the export product and also effect of using higher quantity in export product.
- iii) Consumption of all the raw materials (including Grill Bond) with corresponding production of export item duly certified by Central Excise or Chartered Accountant for the last three years.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 21.02.2013.

(17)

Case No.689	M/s SRF Ltd.
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/001/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0410134195 dated 29.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for increase of quantity of Grill Bond grade 1701/6.50% for export of Polyester Tyre – Cord fabric (Dipped) from 5.00 Kgs./M.T. to 29 Kgs./M.T. The Committee noticed that quantity was allowed taking in cue from SION A-2398. The applicant firm has given some clarification on the subject. However, the applicant firm has not furnished the following information/details in support of their proposal:-

- i) Complete manufacturing process indicating calculation for quantity of Grill Bond required in the manufacturing of export items.
- ii) Function/use with justification of higher quantity of Grill Bond in the export product and also effect of using higher quantity in export product.

- iii) Consumption of all the raw materials (including Grill Bond) with corresponding production of export item duly certified by Central Excise or Chartered Accountant for the last three years.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 21.02.2013.

(18)

Case No.690	M/s SRF Ltd.
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/21/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0410134718 dated 13.03.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for increase of quantity of Grill Bond grade 1701/6.50% for export of Polyester Tyre – Cord fabric (Dipped) from 5.00 Kgs./M.T. to 29 Kgs./M.T. The Committee noticed that quantity was allowed taking in cue from SION A-2398. The applicant firm has given some clarification on the subject. However, the applicant firm has not furnished the following information/details in support of their proposal:-

- Complete manufacturing process indicating calculation for quantity of Grill Bond required in the manufacturing of export items.
- Function/use with justification of higher quantity of Grill Bond in the export product and also effect of using higher quantity in export product.
- Consumption of all the raw materials (including Grill Bond) with corresponding production of export item duly certified by Central Excise or Chartered Accountant for the last three years.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 21.02.2013.

(19)

Case No.691	M/s SRF Ltd.
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/350/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0410141216 dated 21.11.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 21.02.2013.

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